

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.671/2019

Un-numbered Company Appeal (AT) (Insolvency) No. /2019
(F.No.07.02.2019/NCLAT/UR/157

In the matter of:

Gaurav Agrawal, Director
M/s. Albus India Ltd. Appellant

Versus

M/s. TUF Metallurgical (P) Ltd. & Anr. Respondents

Appearance: Mr. Akshat Bajpai and Ms. Gauri P. Desai,
Advocates for the Appellant.

01.03.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 07.02.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 19.02.2019. The Appellant re-filed the Memo of Appeal on 27.02.2019.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading for admission on 05.03.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar